[RAJYA SABHA]

Rehabilitation of bonded labourers

1093. SHRIMATI VANDANA CHAVAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of bonded labourers identified and rehabilitated under the Bonded Labour System (Abolition) Act, 1976, State/UT-wise and gender-wise;

(b) the funds sanctioned during last three years and current year to rehabilitate the bonded labourers, State/UT-wise;

(c) the number of Vigilance Committee set up under the Act, State/UT-wise;

(d) the number of persons convicted for enforcement of bonded labour under the Act during last three years and current year, State-wise;

(e) whether there is a low rate of conviction under the Act; and

(f) the details of corrective measures taken or proposed by the Ministry in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) The number of bonded labourers identified and rehabilitated under the Bonded Labour System (Abolition) Act, 1976, State/UT-wise is given in the Statement-I (*See* below) Gender-wise data is not maintained by the Central Government.

(b) The funds sanctioned during last three years is given in the Statement-II (*See* below). During the current year no fund has been released so far.

(c) This comes under jurisdiction of State Government and no record is maintained by the Central Government.

(d) and (e) No information in this regard has so far been received from State Governments.

(f) Government of India has reviewed the Bonded labour Rehabilitation Scheme from time to time and the revised Central Sector Scheme for Rehabilitation of Bonded Labourer-2016 has been implemented with effect from 18.05.2016. Written Answers to

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Statement-I

State/UT-wise details of number of bonded labourers identified and rehabilitated under the Bonded Labour System (Abolition) Act, 1976

Sl. No.	Name of State	Number
1.	Arunachal Pradesh	2992
2.	Andhra Pradesh	31404
3.	Assam	12
4.	Bihar	17351
5.	Gujarat	64
6.	Haryana	92
7.	Karnataka	60029
8.	Kerala	710
9.	Madhya Pradesh	12394
10.	Maharashtra	1325
11.	Odisha	48313
12.	Puducherry	9
13.	Punjab	252
14.	Rajasthan	6715
15.	Tamil Nadu	65573
16.	Uttar Pradesh	42279
17.	Chhattisgarh	3548
18.	Jharkhand	314
19.	Uttarakhand	5
20.	West Bengal	344

Statement-II

Funds sanctioned to rehabilitate the bonded labourers (State/UT-wise)

			(₹ in lakhs)
State/UT	2016-17	2017-18	2018-19
Odisha	25.80	74.20	Nil
Karnataka	18.10	150.00	Nil
Bihar	179.20	54.50	47.60
Rajasthan	Nil	15.90	Nil
Uttar Pradesh	25.80	358.10	74.10
Chhattisgarh	Nil	11.40	127.60
Jharkhand	11.80	Nil	Nil
Madhya Pradesh	Nil	0.40	Nil
Assam	Nil	Nil	2.40
Puducherry	Nil	Nil	1.80

Welfare of domestic workers

1094. SHRIMATI VANDANA CHAVAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Ministry maintains any data pertaining to the number of people working as domestic workers in the country and if so, the details thereof;

(b) whether Government plans to formulate any law or policy for protecting the rights of domestic workers;

(c) if so, the details thereof and if not, the reasons therefor; and

(d) the details of existing welfare and social security schemes for the benefit of domestic workers in the country?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) No such data is maintained at Central level. However, as per the National Sample Survey Organisation (NSSO) statistics (2011-12), an estimated 3.9 million workers are employed by private households, of which 1.3 million are male and 2.6 million are female workers.